

**CENTRAL INFORMATION COMMISSION**  
**Club Building, Opposite Ber Sarai Market,**  
**Old JNU Campus, New Delhi - 110067.**  
**Tel: +91-11-26161796**

**Decision No.CIC/SG/A/2009/003190/7136**  
**Appeal No. CIC/SG/A/2009/003190**

**Appellant** : Dr. Ravindra Pratap  
148 New Surya Kiran Apartments,  
65 I.P.Extention, Delhi 110092

**Respondent** : Mr. Sushil Kumar  
Public Information Officer & Joint Registrar  
Addl. Dy. Registrar  
**G.G.S. Indraprastha University.**  
Kashmere gate,Delhi-110403

**RTI application filed on** : 01/09/2009  
**PIO replied** : 09/10/2009  
**First Appeal filed on** : 16/10/2009  
**First Appellate Authority order** : 30/11/2009  
**Second Appeal Received on** : 17/12/2009  
**Notice of Hearing Sent on** : 09/02/2010  
**Hearing Held on** : 12/03/2010

The Appellant had sought the information in 28 queries ,out of those he had objection on the following queries mentioned in the second appeal:

<b>Sr.no.</b>	<b>Query no.</b>	<b>Information sought:</b>	<b>PIO's reply</b>
<b>1.</b>	2.5	Copy of the LLB mark sheet of the criminal law of the said Professor (Prof. Suman Gupta,Dean) on deputation (Sought for alleging again the mischief, nuisance and defamation.)	Purpose and reason mentioned is not information.
<b>2.</b>	III.1	Copy of the LLB mark sheet of Tort law of the said Prof. on deputation	Purpose and reason mentioned is not information.
<b>3.</b>	V.1	Copy of the Undergraduate mark sheet of the said Prof. on deputation (Sought for alleging that he is demanding separate chamber.)	Purpose and reason mentioned is not information.
<b>4.</b>	V.3	Copy of the High school mark sheet of the said Prof. on deputation (Sought for alleging that he is demanding uninterrupted power supply.)	Purpose and reason mentioned is not information.

**Grounds for First Appeal:**

Unsatisfactory reply from PIO as mark sheets are information.

**Order of the First Appellate Authority:**

The Appellant was called for hearing on 19/11/2009 at 4 p.m.,but he did not turn up. The requisite information has already been provided to the Appellant by the PIO.

**Grounds for Second Appeal:**

Neither the FAA , nor the PIO has communicated to the Appellant any RTI Act justification for denying this information to the Appellant. If the above information was not available with the GGSIP Uni. The PIO has stated in accordance with the CIC precedents dated 26<sup>th</sup> Oct. 2009 and 25 Nov. 2009(copy enclosed with the appeal)

**Relevant Facts emerging during Hearing:**

The following were present

**Appellant:** Absent;

**Respondent:** Mr. Sushil Kumar, Public Information Officer & Joint Registrar;

The Appellant has used various adjectives in framing the queries. The PIO's response has not been appropriate. The PIO is asked by the Commission whether the marksheet of Prof. Suman are available with the University. If the Marksheets are available photocopies must be provided. If the Marksheets are not available this must be stated.

**Decision:**

The appeal is allowed.

The PIO will give the information directed above to the Appellant before 30 March 2010.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this Order will be provided free of cost as per Section 7(6) of RTI Act.

**Shailesh Gandhi**  
**Information Commissioner**  
**12 March 2010**

*(In any correspondence on this decision, mention the complete decision number.)<sup>Reg</sup>*